Title: Regarding situation arising due to alleged failure to establish a separate High Court in Telangana.

HON. SPEAKER: Please sit down. He is speaking. I have allowed him to speak.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Madam, nothing new has been told by the hon. Minister. Yesterday, the hon. Parliamentary Affairs Minister while speaking had said and I quote:

"उन्होंने कोई गलत उद्देश्य से नहीं बोला। वहाँ की स्थिति, यहाँ की स्थिति और जो आज की स्थिति हैं, हाई कोर्ट के सामने इस याविका द्वारा गई हैं और मुझे बताया गया हैं कि इस रिपोर्ट के अंतर... "

यह कहते हुए उन्होंने कहा -

"I know as a person, who has stayed in Hyderabad for long, that once you divide a State you cannot have one High Court. It is very clear, if you divide a State there should be two separate High Courts. That will be good for this region and that region also. We are very clear on that. The Government is trying to address how to go about it and what are the practical problems"

In the Media and the Papers, everybody is saying that Venkaiah Naidu ji and Chandrababu Naiduji…...(অ্বঘলে)

माननीय अध्यक्ष : मीडिया की बात नहीं करें तो अच्छा है।

श्री ए.पी. जितेन्द्र रेड्डी : भैडम, जो उसके अंदर हैं, वह मैं बता रहा हूँ। They were quoting thatâ€∣....(व्यवधान)

HON. SPEAKER: Jithender ji, this will not go on record.

...(Interruptions)…\*

माननीय अध्यक्ष : मीडिया और इसकी चर्चा आप यहाँ नहीं करें। आप फैक्ट्स दें और Whatever he has said, the matter is sub judice.

श्री ए.पी. जितेन्द्र रेड्डी : अगर गलत है तो आप रिकार्ड से निकाल दीजिए। ...(व्यवधान)

HON. SPEAKER: This will not go on record.

...(Interruptions)… <u>\*</u>

**श्री ए.पी. जितेन्द्र रेड्डी :** मैं सिर्फ यह बात बोल रहा हूँ कि उनके ऊपर ख्वामखाह आरोप कर रहे हैं<sub>।</sub> ...(व्यवधान)

HON.SPEAKER: He has given the facts. The matter is sub judice.

…(व्यवधान)

**श्री ए.पी. जितेन्द्र रेड्डी :** मैं वही बोल रहा हूँ<sub>।</sub> मैं गलत बात कर रहा हूँ तो आप रिकार्ड से निकाल दीजिए<sub>।</sub> ...(व्यवधान)

HON. SPEAKER: When the Law Minister is saying something, how can you say something different from him?

श्री ए.पी. जितेन्द्र रेङ्डी : उनके ऊपर जो आरोप लगाया जा रहा था, वह गलत आरोप उन्होंने बोला कि personally, I feel that a separate High Court has to be given. That statement, yesterday, the Union Minister had made. And after that we went and met Shri Jaitley. We showed him Section 31, where it clearly says that you have to form separate High Courts; one in Andhra Pradesh and one in Telangana.

HON. SPEAKER: Nobody is rejecting it.

SHRI A.P. JITHENDER REDDY: My colleague, Shri Vinod yesterday very specifically said that as the Secretariat is here, the DG is here and they have got their own Anti Corruption Wing here and the Chief Minister is also staying in Hyderabad, he said that they are ready to provide place for a separate High Court also.

Madam, giving a separate State is one thing but it is very important to give a High Court also. Now the Minister is saying that there is a review petition. Why was the review petition filed? It was filed because the judgement says that the High Court has to be formed in that region and a building including accommodation has to be made there. Everything is available in Hyderabad for them. For ten years, it is our duty to look after them. Our Chief Minister will look after them nicely. Till now during the last one year and two months, there is no crime of grave hatred has been registered in any police station against anybody. We are looking after them as our guests. We would always look after them. जब हमारे पार्टियामेंटरी अफेचर्स मिनिस्टर को आपित नहीं है, हमारे होना मिनिस्टर को आपित नहीं है, हमारे होना मिनिस्टर को आपित नहीं है तो आज इसको क्यों दाला जा रहा है? This is not at all a government decision. This is a political decision. If the Cabinet sits tonight, it can decide it today and just notify it. आज रात के रात यह वर्चा खत्म होने वाली है। This is not at all sub judice. The sub judice matter relates to the region for which we have already put a review petition. So I would like to say that this is a political decision which has to be taken. It can be done within one night. आज शाम को अगर कैबिनेट मीटिंग बैठ रही है, मैडम, आप देख रहे हैं कि हम आपको तक्कितिक की हो रहे हैं, आपके बिजलेस के अन्दर में हम इण्टरफान नहीं कर रहे हैं। हमारे उपर हम तक्कित वाम आवेगा। राजाशा का आप उल्लंघन कर रहे हैं। मेरी रिवरैस्ट आपसे है कि इस छोटे से मैटर के अन्दर आप दस्त दीजिए।

HON. SPEAKER: That is not the question. I know it.

SHRI A.P. JITHENDER REDDY: You tell the Minister that this is a political decision which has to be taken. It has to be rectified immediately.

SHRIMATI KAVITHA KALVAKUNTLA (NIZAMABAD): Madam, the review petition has been filed by Telangana State Government because that judge had challenged the jurisdiction of the Government of India. In fact, the Government of India had to file the petition whereas we have filed the petition. We want to upheld these institutions but you are not cooperating with us. It is a political issue.  $\hat{a} \in \mathbb{R}^{l}$  wants to rule Telangana State through the High Court...(Interruptions)

HON. SPEAKER: That name should not be there. No allegations against anyone and no names should be there. I am sorry Shrimati Kavitha, this is not fair.

...(Interruptions)

SHRIMATI KAVITHA KALVAKUNTLA: Madam, the Union Government has to protect the rights of Telangana...(Interruptions)

HON. SPEAKER: I have already said that no names should be taken and no allegations should be made.

...(Interruptions)

HON. SPEAKER: Now you listen to the Minister.

SHRI D.V. SADANANDA GOWDA: Madam, I totally disagree with the view expressed by my learned colleagues because no political decision will be taken by this Government as far as Andhra Pradesh Reorganisation Act is concerned. Whatever is there in the Act, we are committed to that...(*Interruptions*). But at present, there is a review petition which is pending before the High Court at Hyderabad. The matter is *sub judice*. I am unable to express my views. But we are committed to see that whatever things are there in the Reorganisation Act and those will be fully supported. We will take care of everything as far as establishment of High Court for Telangana is concerned...(*Interruptions*).

HON. SPEAKER: Now nothing more. It is sufficient. Now Mr. Srinivasarao to speak.

...(Interruptions)

HON. SPEAKER: This is not fair.

...(Interruptions)

HON. SPEAKER: This is not fair.

...(Interruptions)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, Speaker, this is too much. I must tell that we are Indians. We are also matured enough to understand as to what are the problems of this region and that region. This Parliament and this Party has decided to support it. We are very clear about the division of the High Court between the States of Telangana and Andhra Pradesh. Government is very clear about it...(Interruptions) Shri Vinod Kumar, if you say something then you must be in a position at least to have patience to hear others also. If you do not want to hear, then I leave it. I will ask my Minister also to withdraw the statement and you do whatever you want to do...(Interruptions)

HON. SPEAKER: Shri A.P.Jithender Reddy ji, I am not allowing you. This will not go on record.

...(Interruptions) \*

SHRI M. VENKAIAH NAIDU: What is this region and that region? We are not a regional Party. We are a national Party and we are proud being a national Party. Regional Parties have their own place and a national Party has its own place. My point is very simple. It is a very emotive issue and we should not rake up emotive issue. We should not politicize it also. We cannot take the names of people who are not here to defend themselves.

HON. SPEAKER: I have already said that.

SHRI M. VENKAIAH NAIDU: Coming back to the issue, there are national parties and there are notional parties also. The issue is, how do you go about implementing what has been promised in the Act? Secondly, the Government has taken a decision in principle and the hon. Minister has made it very clear. Then, a move has started. The hon. Minister has written a letter to both the Chief Ministers and also to the Chief Justice and the court has also given some orders. It has been rightly mentioned by Shri Vinod Kumar that court has given some opinion about the location of the court. There is a practical problem. The entire House and the country must understand that if you have to locate a High Court in a particular place, then it will take some time. So, one suggestion that was given ...(Interruptions) when people ask you what are the promises you have made and why have you not implemented in fourteen months? people will say such things also.

Madam, it is a practical problem. I am saying this with all seriousness. To set up a court you need identification of place and then construction and other things. The suggestion given by Shri Vinod Kumar appealed to me. I told him privately and I told my Minister also yesterday and I told them to discuss this matter. If the Telangana Government itself is coming forward to say that the Andhra Pradesh High Court can be switched to Hyderabad for some time till alternative arrangements are made as in case of the State Capital of Andhra Pradesh being in Telangana along with other institutions. That is a very meaningful suggestion. But this issue has to be clinched again before the court where a petition is pending. I would like to request the hon. Minister, my colleague, saying that this suggestion could also be placed before the court and then at the end of it we must get a

satisfactory resolution by the court because we should explain to the court the practical difficulties in adhering to the order of the court that was given saying that you go and locate the court there as per the Act and all. This is a transit arrangement, a temporary arrangement. We can work on those lines. I hope the Law Minister who is a seasoned person, he will understand the spirit made behind the request by Shri Vinod Kumar and other friends. I see merit in that. That can be examined and the Government can take further action including taking the High Court into confidence. But without disposing it, Government unilaterally taking action is not practically possible.

My friend Shri Jithender Reddy was saying that it is a political decision all. The political decision has already been taken. That is why we supported it. But now the question is that administrative action has to be taken. Administrative action has to have the consent of the court. Finally, we are deciding about the High Court and so High Court also has to be taken confidence. The Government will be moving in that direction. I would like to request my friends not to politicize this issue and bear with the Government for some time and see whether the Government is really sincere about this or not. You will come to know of it shortly.

HON. SPEAKER: Shri Srinivasa Rao, he had already explained it. Hon. Minister of Parliamentary Affairs has explained everything and I myself have said that no names and no allegations should go on record. What do you want now? But now again there should not be any allegations or something.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI): Madam, I will not do that.

HON. SPEAKER: What do you want to say then? The hon. Minister has already explained everything.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI): For each and every thing they are dragging the name of my Chief Minister who is not available here. ...(Interruptions) That is not right.

HON. SPEAKER: I have said it already.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI): We have sections 8, 9 and 10 which is very clear about where it has to be implemented and discussed by both the Governments. Recently, as early as 15 days back, almost 1,500 employees have been removed. They have been discharged from the duties. They are neither in Andhra Pradesh nor in Telangana. How will they survive without salaries? They are not getting their salaries. These sort of things are happening. There are 100 institutions under Section 9 and another 100 institutions are there under Section 10. ...(Interruptions) Everybody knows that. They are not implementing it.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Madam Speaker, already the matter is pending before the High Court of Hyderabad. Let my friend Shri Vinod Kumar and their colleagues raise that issue before the Court. Whatever the decision that comes from the Court, we are prepared to obey that. The Central Government is committed that the High Court needs to be bifurcated at the earliest. The procedure has to be taken care of. I have written to the Chief Minister of Andhra Pradesh to provide the infrastructure and other things as early as possible. As soon as we get all those things, we will go ahead with it.